

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Chief Justice's Secretariat)

ORDER

No. 524 of 2022/Psy

Dated: 28-04-2022

Whereas, transfer orders of Section Officers of Jammu and Kashmir Divisions were issued vide Order No. 492 of 2022/Psy dated 20.04.2022 and Order No. 493 of 2022/Psy dated 20.04.2022;

And whereas, transfer Orders of Head Assistants of Jammu and Kashmir Divisions were issued vide Orders No. 511 of 2022/Psy dated 26.04.2022 and Order No. 512 of 2022/Psy dated 26.04.2022.

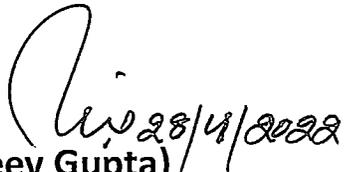
And whereas; it has come to notice that because of improper updation of Employees Record Management System, some anomalies have crept in some of the orders;

Therefore, modification in High Court Order No. 492 of 2022/Psy dated 20.04.2022, Order No. 511 of 2022/Psy dated 26.04.2022 and Order No. 512 of 2022/Psy dated 26.04.2022, regarding the transfers & postings of Section Officers and Head Assistants of Subordinate Judiciary of UTs of J&K and Ladakh is directed as under:

1. Transfers of Smt. Azhar Zia, Section Officer (at Sr. No. 03) and Smt. Latifa Jan, Section Officer (at Sr. No. 07), in High Court Order No. 492 of 2022/Psy dated 20.04.2022 issued by this Secretariat is kept in abeyance.
2. Shri Tahir Hussain Sumbli, Section Officer, under transfer from the Court of Pr. District & Sessions Judge, Leh to District Kulgam (at Sr. No. 13), is now transferred to District Budgam, to be adjusted against a vacancy becoming available on dated 30.04.2022 on voluntary retirement of Shri Maqsood Ali.
3. Transfers of Shri Mohd Shafi Parray, Section Officer (at Sr. No. 12) and Shri Abdul Rehman Mir, Section officer (at Sr. No 15), in High Court Order No. 492 of 2022/Psy dated 20.04.2022, issued by this Secretariat, being premature, are cancelled. They shall continue at their present places of posting.
4. Transfer of Shri Sona-ullah Bhat (at Sr.No. 27), who has already retired on superannuation on 31.04.2021, is cancelled.
5. Transfer of Smt. Rukhsana Habib, Head Assistant (at Sr. No. 41) in High Court Order No. 511 of 2022/Psy dated 26.04.2022, who already stands transferred to the Court of Sub-Judge, Chadoora, is cancelled. She shall continue at her present place of posting.

6. Shri Anil Kumar Sharma, Head Assistant (at Sr. No. 43) in High Court Order No. 512 of 2022/Psy dated 26.04.2022, issued by this Secretariat, being premature, is cancelled. He shall continue at his present place of posting.

(By Order of Hon'ble the Chief Justice).

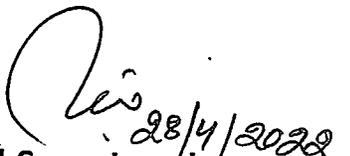

(Rajeev Gupta)

Principal Secretary to
Hon'ble the Chief Justice

No.: 1015-26/Psy-602 Dated: - 28-04-2022

Copy to the:

1. Registrar General, High Court of J&K and Ladakh, Jammu.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
3. Registrar Rules, High Court of J&K and Ladakh, Jammu.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu.
.... for information.
5. Pr. District & Sessions Judge Srinagar / Pulwama/ Leh/ Kulgam / Kupwara/ Shopian / Budgam/ Kathua
6. Addl. Judge Anti-Corruption, Srinagar
7. Sub-Judge, Chadoora.
8. Munsiff / JMIC, Billawar.
.... for information.
9. CPC, eCourt, High Court of J&K Jammu for uploading the same in the High Court website.
10. Director, Finance, High Court of J&K and Ladakh, Jammu.
11. Chief Librarian, High Court of J&K, Jammu/Srinagar.
.... for information.
12. Order Book.


Principal Secretary to
Hon'ble the Chief Justice